

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 03<sup>rd</sup> day of **MARCH, 2006**.

**HON'BLE MR. A.K. BHATNAGAR, MEMBER- J  
HON'BLE MR. A.K. SINGH, MEMBER- A.**

**CIVIL CONTEMPT PETITION NO. 221 OF 2003**

Jai Singh, S/o Sri Ram Khelawan Singh,  
R/o Vill. Surjhanpur, Post Office- Dhata,  
Distt. Fatehpur.

.....Applicant.

**VE R S U S**

1. Sri B.S. Yadav, Superintendent of Post Offices,  
Fatehpur Division, Fatehpur.
2. Sri Rajesh Kumar, S.D.I. (Postal),  
Khaga Sub Division, Khaga, Fatehpur.

.....Respondents

Present for the Applicant: Sri M.K. Upadhyay  
Present for the Respondents : Sri S. Singh

**ORDER**

**BY HON'BLE MR. A.K. BHATNAGAR, JM**

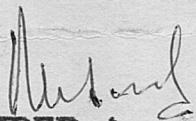
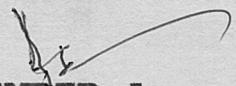
Heard Sri M.K. Upadhyay, counsel for the applicant and Sri S. Singh, Senior Standing Counsel, representing the respondents .

2. Sri S. Singh, Senior Standing Counsel submits that he has received a letter from C.P.M.G, U.P. Circle, Lucknow in reference to the order passed by this Tribunal on 24.11.2005, which indicates that he has been authorized by the concerned Head of Department to represent this case in future.



3. Learned counsel appearing for the respondents also made a statement at Bar that he has received a Fax message from the CPMG, U.P. Circle, Lucknow that he will be representing the respondents in this case but inadvertently, the copy of same could not be brought today and will be filed within a week positively. Learned counsel further submitted that the order dated 06.06.2002 passed by this Tribunal in O.A No. 694/02 has already been stayed by the Hon'ble High Court by order dated 04.01.2006 in Writ Petition No. 2788/2003. A copy of the order of Hon'ble High Court is being filed today and the same is being taken on record.

4. Accordingly, the present Contempt Petition is dismissed. Notices issued are hereby discharged. However, liberty is given to counsel for applicant to get it revive by moving a Misc. Application, if the order of this Tribunal is upheld by the Hon'ble High Court.

  
MEMBER- A.  
MEMBER- J.

/ANAND/